

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

CP No. 201/(MAH)/2017  
CA No.

CORAM:

Present:

SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.04.2017

NAME OF THE PARTIES: Sika India Pvt. Ltd.

V/s

Laybond Constructions Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

| S. No. | NAME         | DESIGNATION            | SIGNATURE                                                                           |
|--------|--------------|------------------------|-------------------------------------------------------------------------------------|
| 1.     | Waquar Ahmad | Advocate<br>Petitioner |  |

ORDER

1. Learned Advocate Shri Waquar Ahmad is present for the Petitioner.
2. This Petition has been filed before the Hon'ble High Court for "Winding Up" now transferred to NCLT vide Notification dated 07-12-2016.
3. Registry has noted that the winding up fall under the category of the provisions of Section 433(e) of IT Act due to inability to pay debts.
4. This Petition is listed for hearing for the first time today after transfer of the records.
5. Registry is directed to issue notice of hearing intimating the next date of hearing now fixed on **16-06-2017** i.e. after the vacation of the court is over.

Date: 05-04- 2017.

Sd/-

**M.K. SHRAWAT**  
**MEMBER (JUDICIAL)**